

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 95 OF 2019

Dated: 24th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Rain Coke Ltd.

...Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr..

...Respondent(s)

Counsel for the Appellant(s)

:

Sh. S. Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivastava

Counsel for the Respondent(s)

:

Mr. K.V. Mohan
Mr. K.V. Balakrishanan
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma
Mr. C.H. Brahmanand (Rep.) for R-2

ORDER

Learned counsels for Respondents seek four weeks' further time to file reply/objections. Finally, four weeks time is granted to file reply/objections on or before 23.05.2019 with advance copy on the other side. Rejoinder, if any, to be filed on or before 07.06.2019 after serving copy on the other side.

List the matter on **15.07.2019**.

**(S. D. Dubey)
Technical Member**

kt/pk

**(Justice Manjula Chellur)
Chairperson**